

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH

(IB)-718(ND)2019

CORAM:

PRESENT: MS. SAROJ RAJWARE
HON'BLE MEMBER(T)

MS. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.11.2019

NAME OF THE COMPANY: GP Petroleum Ltd. V/s. M/s. VCRM Petrochemicals Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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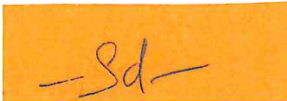
Present for the Petitioner: Mr. Ritesh Kr. Tiwari, Mr. Vikas Sharma, Ms. Simran Mehrotra, Advocates Mr. Rishi Singhal, Advocate for IRP

ORDER

Ms. Simran Malhotra, Ld. Counsel appearing on behalf of the Petitioner submits that deposit of Rs. 2 lakhs cannot be met by the Operational Creditor. Since this Bench has been apprised that the COC has been constituted and the only Financial Creditor is UCO Bank, it would be expedient to direct the COC to reimburse all the expenses.

Ld. Counsel for the IRP submits that the progress report has been filed. The same is not before this Bench. Given the list of the claimants, it is also brought to the notice of this Bench that the meeting of the COC was convened on 21st November 2019 and the name of the IRP has been proposed as the RP in this case.

Let an appropriate application be filed before this Bench for due consideration. No further orders are called for.



(Saroj Rajware)
Member (T)



(Ina Malhotra)
Member (J)